

MINUTES OF THE MEETING No. 14/11 dated 7.7.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.13/11 for confirmation and confirmed and adopted the same without any change.

Case No C-4 NC No.14/11 Dated 7.7.10	M/ s Petroleum Federation of India F.No.01/83/162/214/AM11/DES-IV
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The Committee considered the case as per agenda. The representative of Deptt. of P&NG stated that they were not ready with comments of their Ministry today. It was therefore decided to defer consideration of the case for one week for want of comments from the M/o Petroleum and Natural Gas. Accordingly the case may be re-listed on 14.7.2010.

Case No C-5 NC No.14/11 Dated 7.7.10	M/ s Petroleum Federation of India F.No.01/83/162/216/AM11/DES-IV
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The Committee considered the case as per agenda. The Committee considered the recommendation of Ministry of Petroleum & NG vide their O.M.No.P-19011/7/2010/Supp. dated 28.5.2010 and dated 6.7.2010 regarding insertion of note in Chapter 27 of ITC (HS) Classification for the export of Petroleum Products under SION at A-2687, A-2688, A-2689, A-2690 and A-3625. The chapter note indicates various mandatory BIS specifications for Petroleum Products. It has been indicated by Ministry of Petroleum & NG that Standards notified in Chapter 27 are of relevance for products intended to be used in India, they are not of much relevance to other countries/foreign buyers importing petroleum products from India and the destination country may not necessarily adhere to Indian standards.

On the basis of recommendation of Ministry of Petroleum & NG, the Norms Committee decided to insert the following addition note under SIONs at A-2687 to A-2690 and A-3625:

Note:

“The specifications laid down in Chapter 27 of ITC(HS) Classification of Export and Import items may not apply to the export of products in the SIONs at A-2687 to A-2690 and A-3625 so long as the products exported meet the specifications specified by the foreign buyer in purchase order”.

Case No C-6 NC No.14/11 Dated 7.7.10	M/ s Piramal Glass Ltd, 01/83/162/1045/AM10/DES-IV
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/48/2010-TSW/ dated 20.7.2010 as under:-

Export Product

S.No.	Description of Item	Quantity
1.	Glass Vials /Phials/Ampoules/Perfume Bottles/Nail Enamel bottles/Foundation Bottles/ Miniature/Cream Jars (Glass Scrap/Cullet Route)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Glass Formers namely a) Silica (other than Fumed Silica) b) Borax /Boric Acid c) Phosphoric Acid d) Arsenic Trioxide (e) Rutile	0.620 Kg
2.	Intermediates namely a) Aluminium Oxide b) Zinc Oxide c) Zirconium Oxide	0.020 Kg
3.	Modifiers namely a) Magnesium Oxide b) Soda Ash c) Sodium Nitrate d) Potash e) Potassium Nitrate	0.240 Kg
4.	Other Special Additives namely	0.080 Kg

	a) Clay b) Selenium c) Nucleating Agents(Titanium Dioxide) d) Barium Carbonate	
5.	Packaging material a) PP/HDPE/LDPE and Paper & Paper Board b) Wooden sheet/pallets	net + 5% wastage net + 1% wastage

Note: under the heading former S.No.1, the item Borax/Boric Acid should not exceed 0.10 Kg

Case No M-114 NC No.14/11 Dated 7.7.10	M/ s Alka Chemcial Inds., Mumbai 01/83/162/963/AM09/DES-IV 1) 03/24/40/1562/AM01 Lic.No.0310075739 dated 7.3.2001 2) 03/24/40/44/AM04 Lic.0310197392 dated 24.4.2003 3) 03/24/40/1444/AM04 0310233411 dated 29.10.2003 4) 03/24/40/1944/AM04 Lic.No.0310244583 dated 30.12.2003 5) 03/24/40/1030/AM04 Lic.No.0310222081 dated 1.9.2003 6)03/24/40/2551/AM04 Lic.No.0310211574 dated 15.3.2004 7) 03/24/40/2296/AM04 Lic.No.0310251868 dated 9.2.2004 8) 03/24/40/2551/AM04 Lic.No.0310258418 dated 15.3.2004
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC Div) forwarded vide their U.O. No.46011/24/2009-PC-II dated 3.2.2010 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
White Petroleum Jelly Technical specification:	1 Kg	1. Base Oil	0.630 kg

Melting Point deg C 56+/-2 Congealing Point deg C 54+/-1 Consistency @ 25 deg C 110+/-5	2. Paraffin Wax	0.230 kg
	3. Micro Crystalline Wax	0.140 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-115 NC No.14/11 Dated 7.7.10	M/ s Glasstech Inds. (I) Pvt. Ltd, Mumbai 01/83/162/1080/AM09/DES-IV 1) 03/94/40/1043/AM06 Lic.No.0310360666 dated 23.12.2005 2) 03/94/40/971/AM07 Lic.No.0310411370 dated 8.12.2006 3) 03/94/40/1494/AM07 Lic.No.0310425366 dated 2.4.2007 4) 03/94/40/44/AM08 Lic.No.0310427813 dated 25.4.2007 5) 03/94/40/157/AM08 Lic.No.0310430917 dated 29.5.2007 6) 03/94/40/520/AM08 Lic.No.0310442514 dated 11.9.2007 7) 03/94/40/1312/AM06 Lic.No.0310369957 dated 3.3.2006 8) 03/94/40/863/AM06 Lic.No.0310355203 dated 11.11.2005
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/143/09-TSW/ dated 6.7.2010 as under:-

S.No.	Advance Licence No.	Description of export 1 Sq. Mtr	Quantity of imports Allowed for sizes
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1.	0310427813 Dt. 25.4.2007	6 mm super silver dark blue head strengthened (Size 830 to 1180 x 248 to 2910 mm)	6 mm thickness of relevant glass – 1.16 sq. mtr./sq. mtr. of export product
2.	0314025366 Dt. 2.4.2007	i) 8 mm planibel grey HS + 12 mm air gape + 6 mm planibel top N annealed (Sizes 491 to 1660 x 970 to 3128 mm) ii) 8 mm planibel grey HS + 12 mm air gape + 6 mm planibel top N annealed & 8 mm planibel grey HS (Sizes 496 to 1666x569 to 970 mm) iii) 8 mm planibel grey HS (476 to 3210 mm x 501 to 3128 mm) iv) 8 mm Planibel Grey Heat strengthened glass (476 to 3210 mm x 501 to 3128 mm)	8 mm thickness relevant glass – 1.16 Sq. mtr. and 6 mm glass – 1.16 Sq. mtr./ Sq. mtr. of export product 8 mm thickness relevant glass – 2.32 Sq. mtr. and 6 mm glass – 1.16 Sq. mtr./ Sq. mtr. of export product 8 mm thickness relevant glass – 1.16 Sq. mtr. /Sq. mtr. of export product 8 mm thickness relevant glass – 1.16 Sq. mtr./ Sq. mtr. of export product
3.	0310442514 Dt. 11.9.2007	6 mm classic dark blue heat strengthened	6 mm thickness of relevant glass – 1.16 Sq. mtr../ Sq. mtr. of export product
4.	0310411370 Dt. 8.12.2006	i) 8 mm Planibel Grey HS + 12 mm air gape + 6 mm planibel bell annealed ii) 6 mm stopsol super silver grey reflective strengthened glass	8 mm thickness relevant glass – 1.16 sq. mtr. and 6 mm glass 1.10 sq. mtr. / sq. mtr. of export product 6 mm thickness of relevant glass – 1.16 sq. mtr../ sq. mtr. of export product

		iii) 6 mm stopsol classic green reflective tempered glass	6 mm thickness relevant glass – 1.16 sq. mtr. of export product
5.	0310369957 Dt. 3.3.2006	i) 6 mm stopsol classic dark blue reflective glass/6 mm super silver grey/6 mm plabibel G/ 6 mm sun energy dark blue / 6 mm stopsol classic green / 6 mm planibel grey ii) 8 mm planibel grey HS + 12 mm air gape + 6 mm planibel bell N-top annealed	6 mm thickness of relevant glass – 1.10 Sq. mtr. /Sq. mtr. of export product 8 mm thickness relevant glass – 1.16 Sq. mtr. and 6 mm glass – 1.10 Sq. mtr. /Sq. mtr. of export product
6.	0310360666 Dt. 23.12.2005	i) 6 mm stopsol classic bronze HS with rough grinding ii) 6 mm stopsol classic bronze HS with arised edge polish	6 mm thickness of relevant glass – 1.16 Sq.mtr./Sq. mtr. of export product 6 mm thickness of relevant glass – 1.16 Sq.mtr./Sq. mtr. of export product
7.	0310430917 Dt. 29.5.2007	6 mm stopsol silver light priva blue	6 mm thickness of relevant glass – 1.10 Sq. mtr./Sq. mtr. of export product
8.	0310355203 dt.11.11.2005	i) 6 mm stopsol silver light priva blue reflective blue ii) 6 mm stopsol SL priva blue tempered blue	6 mm thickness of relevant glass – 1.10 Sq. mtr./Sq. mtr. of export product 6 mm thickness of relevant glass – 1.16 Sq. mtr./Sq. mtr. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-116 NC No.14/11 Dated 7.7.10	M/ s Grauer & Weil (I) Ltd, Mumbai 01/83/50/410/AM10/DES-IV RLA F.No.03/94/40/266/AM10 Lic.No.0310527838 dated 8.7.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.

Case No M-117 NC No.14/11 Dated 7.7.10	M/ s Grauer & Weil (I) Ltd, Mumbai 01/83/50/423/AM10/DES-IV RLA F.No.03/94/40/235/AM10 Lic.No.0310526766 dated 2.7.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.

Case No M-118 NC No.14/11 Dated 7.7.10	M/ s Nagarjuna Agrichem Ltd, Hyderabad 01/83/50/306/AM08/DES-IV RLA F.No.09/24/40/0027/AM08 Lic.No.0910030248 dated 14.5.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.

Case No M-119 NC No.14/11	M/ s United Phosphorus Ltd, Mumbai 01/83/50/595/AM10/DES-IV
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Dated 7.7.10	RLA F.No.03/95/40/408/AM10 Lic.No.0310543520 dated 30.10.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.

Case No M-120 NC No.14/11 Dated 7.7.10	M/ s Synthite Industrial Ltd, Cochin 01/83/162/793/AM07/DES-IV RLA F.No.10/24/40/00111/AM08 Lic.No.1010027330 dated 17.9.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments given by Spices Board vide their letter No. MD/ALC/02/(32)/07/1412 dated 5.6.2010 stating that firm has imported 800 Kg of Vanilla beans and exported 46 Kg of Oleoresin Vanilla CO₂ extracted as against 1 MT Vanilla Beans (import item) of 45 Kg Oleoresin Vanilla CO₂ and recommended for regularization of Advance Licence. As per written comments of Spices Board Committee decided to following Norms.

Export Item	Qty.	Import Item	Qty.
Oleoresin Vanilla CO ₂ Extracted	46 Kg	Vanilla Beans	800 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-121 NC No.14/11 Dated 7.7.10	M/ s Saudagar International Exports, Coimbatore 01/83/50/659/AM08/DES-IV RLA F.No.32/24/40/00011/AM08 Lic.No.3210035723 dated 3.7.2007
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The Committee considered the case as per agenda. On the basis of written comments dated 7.7.2010 offered by DIPP, the Committee decided to

approve the case for ratification as per SION A- 3638, as the export product 'Teak Sizes' is nothing but 'Sawn Timber'.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/83-ALC1/2010 MEETING DATE : 07.07.2010

1	Case No.:2/29/85-ALC3/2006	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Approved
	HQ File :01/85/050/00137/AM07/	RLA File :03/95/040/00815/AM07/	Lic.No/Date:0310402353 04.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 7.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Raw Face Mask Powder (containing Min. 40% Alginate Powder)	1 Kg	Alginate Powder	0.40 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 4.8.2010.			

3	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.8.2010.			

4	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.8.2010.			

5	Case No.: 34/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Approved
	HQ File :01/83/050/00526/AM10/	RLA File :10/24/040/00062/AM10/	Lic.No/Date:1010035372 24.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FTNN/01/09-10 dt. 15.6.2010 stating that the weighted average yield comes to 12.92% whereas the firm has applied at 6.002% yield, the Committee decided to approve the case at 12.92% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Turmeric	25.84 MT	Turmeric	200 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

6	Case No.: 35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.8.2010.			

7	Case No.: 21/47/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00859/AM10/	RLA File :03/95/040/00462/AM10/	Lic.No/Date:0310547279 25.11.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

8	Case No.: 17/14/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00230/AM11/	RLA File :03/95/040/00548/AM10/	Lic.No/Date:0310548012 27.11.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

9	Case No.: 18/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00856/AM10/	RLA File :03/95/040/00516/AM10/	Lic.No/Date:0310549745 08.12.2009	Defer Date:04.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.

10	Case No.: 17/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00855/AM10/	RLA File :03/95/040/00599/AM10/	Lic.No/Date:0310550939 15.12.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010..			

11	Case No.: 22/2/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00022/AM11/	RLA File :03/95/040/00528/AM10/	Lic.No/Date:0310551050 16.12.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 8.6.2010 and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.8.2010.			

12	Case No.: 13/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00777/AM10/	RLA File :02/24/040/00014/AM10/	Lic.No/Date:0210135727 22.12.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. Accordingly the case may be re-listed on 4.8.2010.			

13	Case No.: 14/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00778/AM10/	RLA File :02/24/040/00020/AM10/	Lic.No/Date:0210135731 22.12.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. Accordingly the case may be re-listed on 4.8.2010.			

14	Case No.: 15/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00779/AM10/	RLA File :02/24/040/00021/AM10/	Lic.No/Date:0210135734 22.12.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. Accordingly the case may be re-listed on 4.8.2010.			

15	Case No.: 16/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00780/AM10/	RLA File :02/24/040/00089/AM10/	Lic.No/Date:0210135735 22.12.2009	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. Accordingly the case may be re-listed on 4.8.2010.			

16	Case No.: 21/2/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00021/AM11/	RLA File :03/94/040/00578/AM10/	Lic.No/Date:0310554247 07.01.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

17	Case No.: 13/47/83-ALC1/2009	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00851/AM10/	RLA File :03/94/040/00840/AM10/	Lic.No/Date:0310554364 08.01.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

18	Case No.: 1/2/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00001/AM11/	RLA File :04/24/040/00244/AM10/	Lic.No/Date:0410110731 08.01.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.5.2010 issued by this office. Reminder issued on 28.6.2010.. Accordingly the case may be re-listed on 4.8.2010. .			

19	Case No.: 16/2/83-ALC1/2010	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00016/AM11/	RLA File :03/94/040/00868/AM10/	Lic.No/Date:0310555761 18.01.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

20	Case No.:20/2/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00020/AM11/	RLA File :03/94/040/00305/AM10/	Lic.No/Date:0310555767 18.01.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

21	Case No.:7/2/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00007/AM11/	RLA File :03/95/040/00694/AM10/	Lic.No/Date:0310557078 27.01.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

22	Case No.:4/2/83-ALC1/2010	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00004/AM11/	RLA File :03/94/040/00098/AM10/	Lic.No/Date:0310557719 29.01.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

23	Case No.:26/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00026/AM11/	RLA File :03/94/040/00864/AM10/	Lic.No/Date:0310558554 04.02.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

24	Case No.:4/47/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00842/AM10/	RLA File :07/24/040/00420/AM10/	Lic.No/Date:0710069859 05.02.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 4.8.2010			

	Case No.:12/47/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
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25	HQ File :01/83/050/00850/AM10/	RLA File :02/24/040/00193/AM10/	Lic.No/Date:0210137590 08.02.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. Reminder issued on 28.6.2010.. Accordingly the case may be re-listed on 4.8.2010.			

26	Case No.:28/2/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00028/AM11/	RLA File :03/95/040/00756/AM10/	Lic.No/Date:0310560524 17.02.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

27	Case No.:13/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00013/AM11/	RLA File :03/94/040/00993/AM10/	Lic.No/Date:0310561470 23.02.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

28	Case No.:27/14/83-ALC1/2010	Party Name:VICTOR CHEMI-COLOUR INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00240/AM11/	RLA File :03/95/040/00789/AM10/	Lic.No/Date:0310562718 03.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

29	Case No.:2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 4.8.2010.			

	Case No.:3/51/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
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30	HQ File :01/83/050/00968/AM10/	RLA File :05/24/040/00499/AM10/	Lic.No/Date:0510259848 04.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.5.2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 4.8.2010..			

31	Case No.:39/14/83-ALC1/2010	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00252/AM11/	RLA File :03/95/040/00782/AM10/	Lic.No/Date:0310563856 10.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

32	Case No.:35/14/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00248/AM11/	RLA File :03/94/040/01065/AM10/	Lic.No/Date:0310564085 11.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

33	Case No.:26/14/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00239/AM11/	RLA File :03/94/040/01068/AM10/	Lic.No/Date:0310564824 15.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

34	Case No.:37/14/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00250/AM11/	RLA File :03/94/040/01066/AM10/	Lic.No/Date:0310564829 15.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

35	Case No.:15/14/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00228/AM11/	RLA File :03/94/040/01084/AM10/	Lic.No/Date:0310565061 17.03.2010	Defer Date:04.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.

36	Case No.: 40/14/83-ALC1/2010	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00253/AM11/	RLA File :03/95/040/00836/AM10/	Lic.No/Date:0310565206 18.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

37	Case No.: 16/14/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00229/AM11/	RLA File :03/94/040/01072/AM10/	Lic.No/Date:0310565898 22.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

38	Case No.: 19/14/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00232/AM11/	RLA File :03/94/040/01081/AM10/	Lic.No/Date:0310565900 22.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

39	Case No.: 34/14/83-ALC1/2010	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00247/AM11/	RLA File :03/94/040/01095/AM10/	Lic.No/Date:0310565988 23.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

40	Case No.: 36/14/83-ALC1/2010	Party Name:HP INTERNATIONAL	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00249/AM11/	RLA File :03/94/040/01016/AM10/	Lic.No/Date:0310565990 23.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

41	Case No.:24/14/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00237/AM11/	RLA File :03/94/040/01115/AM10/	Lic.No/Date:0310566660 25.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

42	Case No.:33/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00246/AM11/	RLA File :03/94/040/00316/AM10/	Lic.No/Date:0310566661 25.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

43	Case No.:38/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00251/AM11/	RLA File :03/94/040/00645/AM10/	Lic.No/Date:0310566490 25.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010			

44	Case No.:41/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00254/AM11/	RLA File :03/94/040/00600/AM10/	Lic.No/Date:0310566487 25.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010			

45	Case No.:18/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00231/AM11/	RLA File :03/94/040/00802/AM10/	Lic.No/Date:0310567068 29.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

	Case No.:29/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010	Status:Case
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46			07.07.2010	Deferred
	HQ File :01/83/050/00242/AM11/	RLA File :03/94/040/00817/AM10/	Lic.No/Date:0310567066 29.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

47	Case No.:42/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00255/AM11/	RLA File :03/94/040/00653/AM10/	Lic.No/Date:0310567069 29.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

48	Case No.:5/2/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/6/2010 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

49	Case No.:20/14/83-ALC1/2010	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00233/AM11/	RLA File :03/94/040/01120/AM10/	Lic.No/Date:0310567642 31.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

50	Case No.:22/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00235/AM11/	RLA File :03/94/040/00285/AM10/	Lic.No/Date:0310567546 31.03.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

	Case No.:23/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HO File :01/83/050/00236/AM11/	RLA File :03/94/040/00284/AM10/	Lic.No/Date:0310567542	Defer

51			31.03.2010	Date:04.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.				

52	Case No.:11/2/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00011/AM11/	RLA File :09/24/040/00508/AM10/	Lic.No/Date:0910041510 01.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010.			

53	Case No.:32/2/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00032/AM11/	RLA File :02/24/040/00235/AM10/	Lic.No/Date:0210140502 05.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.5.2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 4.8.2010			

54	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.8.2010			

55	Case No.:34/2/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00034/AM11/	RLA File :03/95/040/00764/AM10/	Lic.No/Date:0310568124 06.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/6/2010 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

56	Case No.:32/14/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00245/AM11/	RLA File :03/95/040/00871/AM10/	Lic.No/Date:0310568127 06.04.2010	Defer Date:04.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.8.2010

57	Case No.: 31/14/83-ALC1/2010	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00244/AM11/	RLA File :03/95/040/00012/AM11/	Lic.No/Date:0310569040 12.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.8.2010			

58	Case No.: 21/14/83-ALC1/2010	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00234/AM11/	RLA File :03/94/040/00054/AM11/	Lic.No/Date:0310569667 16.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

59	Case No.: 25/14/83-ALC1/2010	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00238/AM11/	RLA File :03/94/040/00052/AM11/	Lic.No/Date:0310570207 20.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

60	Case No.: 28/14/83-ALC1/2010	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00241/AM11/	RLA File :03/95/040/00048/AM11/	Lic.No/Date:0310571821 28.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC .Div.). Accordingly the case may be re-listed on 4.8.2010.			

61	Case No.: 1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

62	Case No.:2/6/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Approved
	HQ File :01/83/050/00086/AM11/	RLA File :03/94/040/00018/AM11/	Lic.No/Date:0310572157 29.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No. dated 7.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Release Liners (One Side Silicone Coated Paper) 50 to 55 GSM	1 Kg	1. Coated paper in Jumbo Rolls of Rel. GSM 2. Silicon Polymers (100% Solid) 3. Catalyst for Silicone 4. Cross Linker for Silicone	1.05 Kg 2.1 gms/sq.meter of export product 0.021 gms/sq.meter of export product 0.0735 gms/sq.meter of export product
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:3/6/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Approved
	HQ File :01/83/050/00087/AM11/	RLA File :03/94/040/00015/AM11/	Lic.No/Date:0310572161 29.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No. dated 7.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Release Liners (One Side Silicone Coated Paper) 35 to 40 GSM	1 Kg	1. Coated paper in Jumbo Rolls of Rel. GSM 2. Silicon Polymers (100% Solid) 3. Catalyst for Silicone 4. Cross Linker for Silicone	1.05 Kg 2.1 gms/sq.meter of export product 0.021 gms/sq.meter of export product 0.0735 gms/sq.meter of export product
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:6/6/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00090/AM11/	RLA File :09/24/040/00034/AM11/	Lic.No/Date:0910041860 03.05.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

65	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.8.2010.			

66	Case No.:30/14/83-ALC1/2010	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00243/AM11/	RLA File :03/95/040/00087/AM11/	Lic.No/Date:0310572942 06.05.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

67	Case No.:1/10/83-ALC1/2010	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00131/AM11/	RLA File :07/24/040/00050/AM11/	Lic.No/Date:0710071828 28.05.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

68	Case No.:2/10/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00132/AM11/	RLA File :03/95/040/00151/AM11/	Lic.No/Date:0310576556 31.05.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.8.2010.			

69	Case No.:3/14/83-ALC1/2010	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00216/AM11/	RLA File :03/94/040/00256/AM11/	Lic.No/Date:0310580282 23.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

70	Case No.:1/14/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00214/AM11/	RLA File :08/24/040/00089/AM11/	Lic.No/Date:0810089957 24.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

71	Case No.:2/14/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00215/AM11/	RLA File :08/24/040/00092/AM11/	Lic.No/Date:0810089963 24.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

72	Case No.:4/14/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00217/AM11/	RLA File :04/24/040/00067/AM11/	Lic.No/Date:0410114988 25.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

73	Case No.:5/14/83-ALC1/2010	Party Name:SRI CHEMICALS	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00218/AM11/	RLA File :04/24/040/00073/AM11/	Lic.No/Date:0410114990 25.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

	Case No.:6/14/83-ALC1/2010	Partv Name:TARA MERCANTILE PRIVATE	Meet No/Date:14/83-ALC1/2010	Status:Case
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74		LIMITED	07.07.2010	Deferred
	HQ File :01/83/050/00219/AM11/	RLA File :05/24/040/00035/AM11/	Lic.No/Date:0510266975 25.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

75	Case No.:7/14/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00220/AM11/	RLA File :03/95/040/00116/AM11/	Lic.No/Date:0310580701 25.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

76	Case No.:8/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Added
	HQ File :01/83/050/00221/AM11/	RLA File :03/94/040/00185/AM11/	Lic.No/Date:0310580749 25.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

77	Case No.:9/14/83-ALC1/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00222/AM11/	RLA File :03/95/040/00241/AM11/	Lic.No/Date:0310580848 28.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

78	Case No.:10/14/83-ALC1/2010	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HQ File :01/83/050/00223/AM11/	RLA File :03/95/040/00245/AM11/	Lic.No/Date:0310580874 28.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

	Case No.:11/14/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status:Case Deferred
	HO File :01/83/050/00224/AM11/	RLA File :03/94/040/00289/AM11/	Lic.No/Date:0310580973	Defer

79			28.06.2010	Date:04.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010				

80	Case No.: 12/14/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00225/AM11/	RLA File :08/24/040/00098/AM11/	Lic.No/Date:0810090129 29.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

81	Case No.: 13/14/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00226/AM11/	RLA File :03/95/040/00251/AM11/	Lic.No/Date:0310581079 29.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

82	Case No.: 14/14/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:14/83-ALC1/2010 07.07.2010	Status: Case Deferred
	HQ File :01/83/050/00227/AM11/	RLA File :03/94/040/00234/AM11/	Lic.No/Date:0310581189 29.06.2010	Defer Date:04.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.8.2010			

Date:08.07.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer